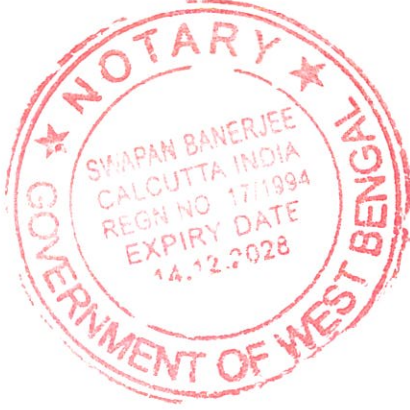


X

**BEFORE THE NATIONAL GREEN TRIBUNAL**  
**Eastern Zone Bench, Kolkata**  
**Original Application No. 60/ 2026/ EZ**



**IN THE MATTER OF:**

M/s Stone India

... Applicants

-Vs-

The State of West Bengal & Others

... Respondents

**SUPPLEMENTARY AFFIDAVIT OF THE APPLICANT TO THE ORIGINAL**  
**APPLICATION FILED BEFORE THE HON'BLE TRIBUNAL**

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2	Photographs of the Trees planted around the periphery of the unit and the sprinkling of water at the unit to control dust.	"A"	5-9
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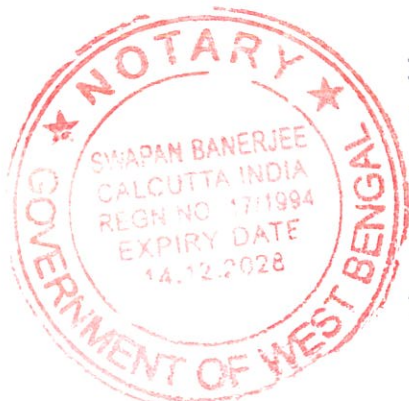
**Steven Sourodip Biswas,**

**Advocate, High Court, Calcutta,**

**5, Park Lane, Kolkata – 700 016,**

**E-mail ID: biswas.steven@gmail.com / Phone no. : 7003415384**

**F/1959/1708/2019**

**BEFORE THE NATIONAL GREEN TRIBUNAL****Eastern Zone Bench, Kolkata****Original Application No. 60/ 2026/ EZ****IN THE MATTER OF:**

M/s Stone India

... Applicants

-Vs-

The State of West Bengal &amp; Others

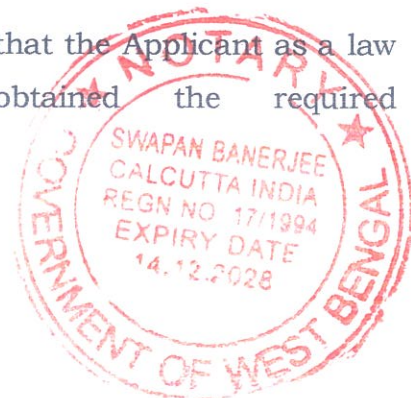
... Respondents

**SUPPLEMENTARY AFFIDAVIT OF THE APPLICANTS TO THE ORIGINAL  
APPLICATION FILED BEFORE THE HON'BLE TRIBUNAL**

I, Suniti Kumar Pal, aged about 64, son of Late Direndra Mohan Pal, residing at Patel Nagar, Post Office Suri, Police Station Md. Bazar, District Birbhum, Pin 731 132, do hereby solemnly affirm and state as follows:

1. That I am the Applicant of the Original Application. I am well acquainted and fully conversant with the facts and circumstances of the case. I am competent to make, affirm and swear the instant affidavit.
2. That the present original application has been filed challenging, inter alia, impugned order dated 7<sup>th</sup> August, 2025 passed by the Respondent No. 5, being the District Magistrate Birbhum and also the illegal, wrongful and arbitrary actions on the part of the respondent authorities.
3. The Unit of the Applicant had valid permissions/consents from the board to establish and operate the unit and thus, the findings contained in impugned order are absolutely wrong and incorrect and the impugned order is liable to be set aside. In this regard, the relevant documents are already annexed with the Original Application.

4. The aforesaid impugned order came as a shock to the Applicant because the Applicant was having valid permission to run the unit. The Applicant by cover of a letter dated 14<sup>th</sup> May, 2025 forwarded all the required documents to the Respondent authorities containing the valid consent to establish and consent to operate. Further the applicant have duly filed application for renewal of consent to operate and in spite of accepting fees for such renewal the same is not considered by the Respondent authorities. Copy of such letter dated 14<sup>th</sup> May, 2025 and the copy of the renewal application are already annexed with the Original Application.
5. Apart from the aforesaid, the Applicants have planted trees around the periphery of the unit and sprinkles water as regular intervals to control dust. Relevant photographs in this regard are annexed hereto and marked as **Annexure "A"**.
6. Furthermore, at the time of admission hearing of the instant application it was discovered that due to mistake, inadvertence and/or omission an order dated 21<sup>st</sup> March, 2025, passed in O.A. No. 154/2024/EZ (Earlier O.A. No. 722/2024/PB), which is of utmost significance and germane for proper adjudication of the instant application, being Original Application No. 44/ 2025/ EZ, though pleaded but not annexed with the main application. A copy of the said order dated 21<sup>st</sup> March, 2025 is annexed hereto and marked as **Annexure "B"**.
7. The Applicant respectfully submits before this Hon'ble Tribunal that the aforesaid order is an essential document which is required to be taken into consideration at the time of hearing of the instant application.
8. The Applicant humbly states and submits that the Applicant as a law abiding citizen of India have obtained the required



permissions/consents to establish and operate the unit and to the best of their abilities have followed the environmental guidelines for stone crushing units.

- 9. The Applicant respectfully submits before this Hon'ble Tribunal that the aforesaid facts are essential facts which are required to be taken into consideration at the time of hearing of the instant application.

The statements made in paragraph Nos. 1 to 7 of this Affidavit are true to my knowledge and belief and the rests are my humble submissions before this Hon'ble Tribunal.

**STONE INDIA**

*Suniti Kr. Pal.*

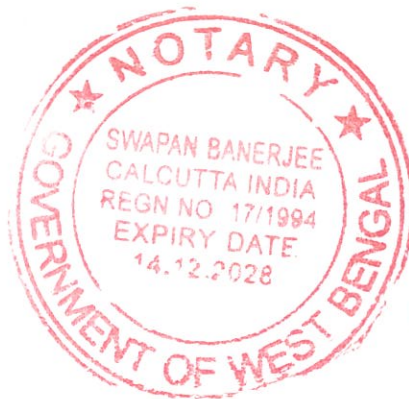
**Proprietor**

Prepared in my office

*Swapan Banerjee*  
Advocate

DEPONENT

Identified by me



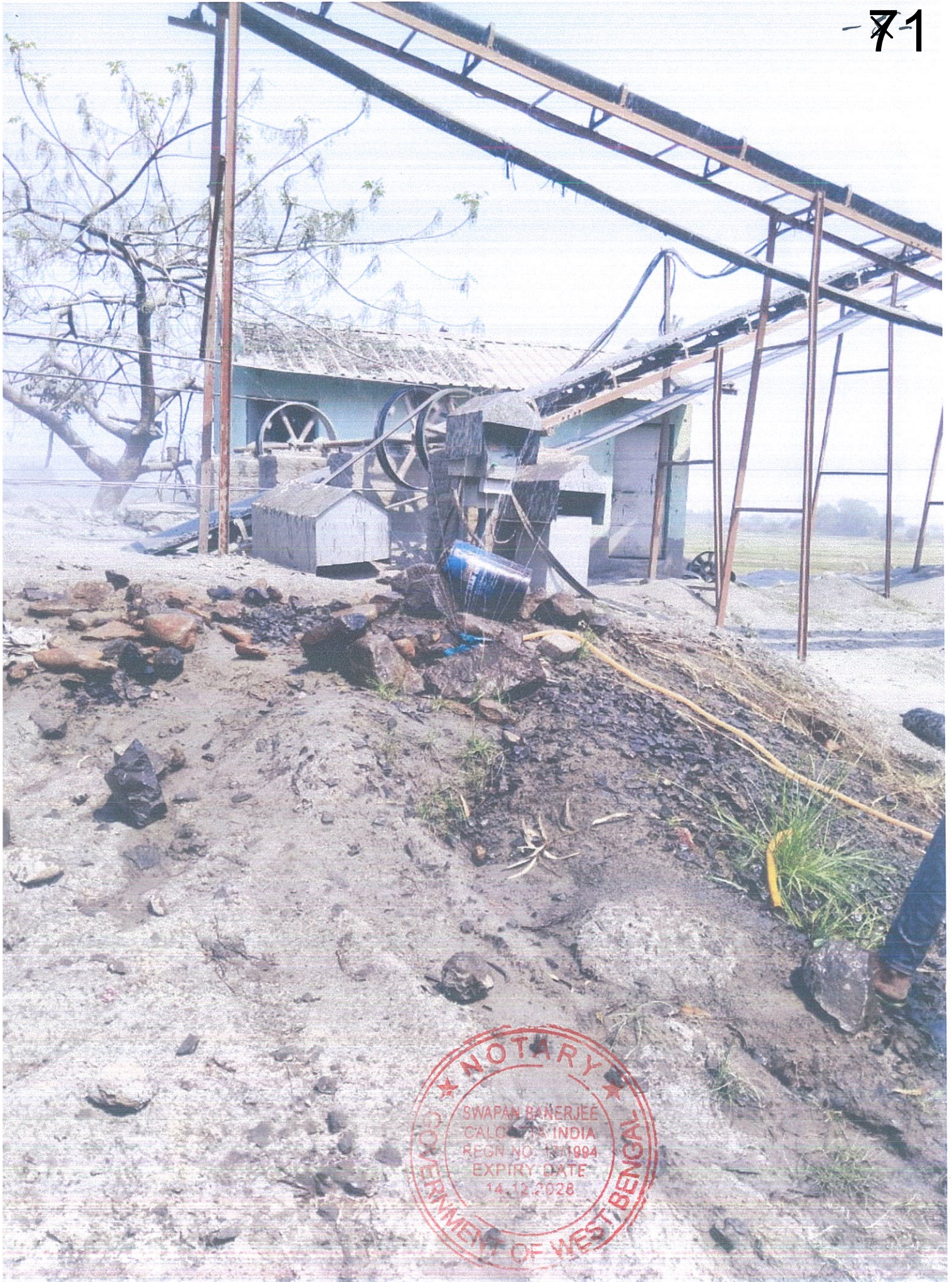
**Solemnly affirmed and declared before me on identification**

*Swapan Banerjee*

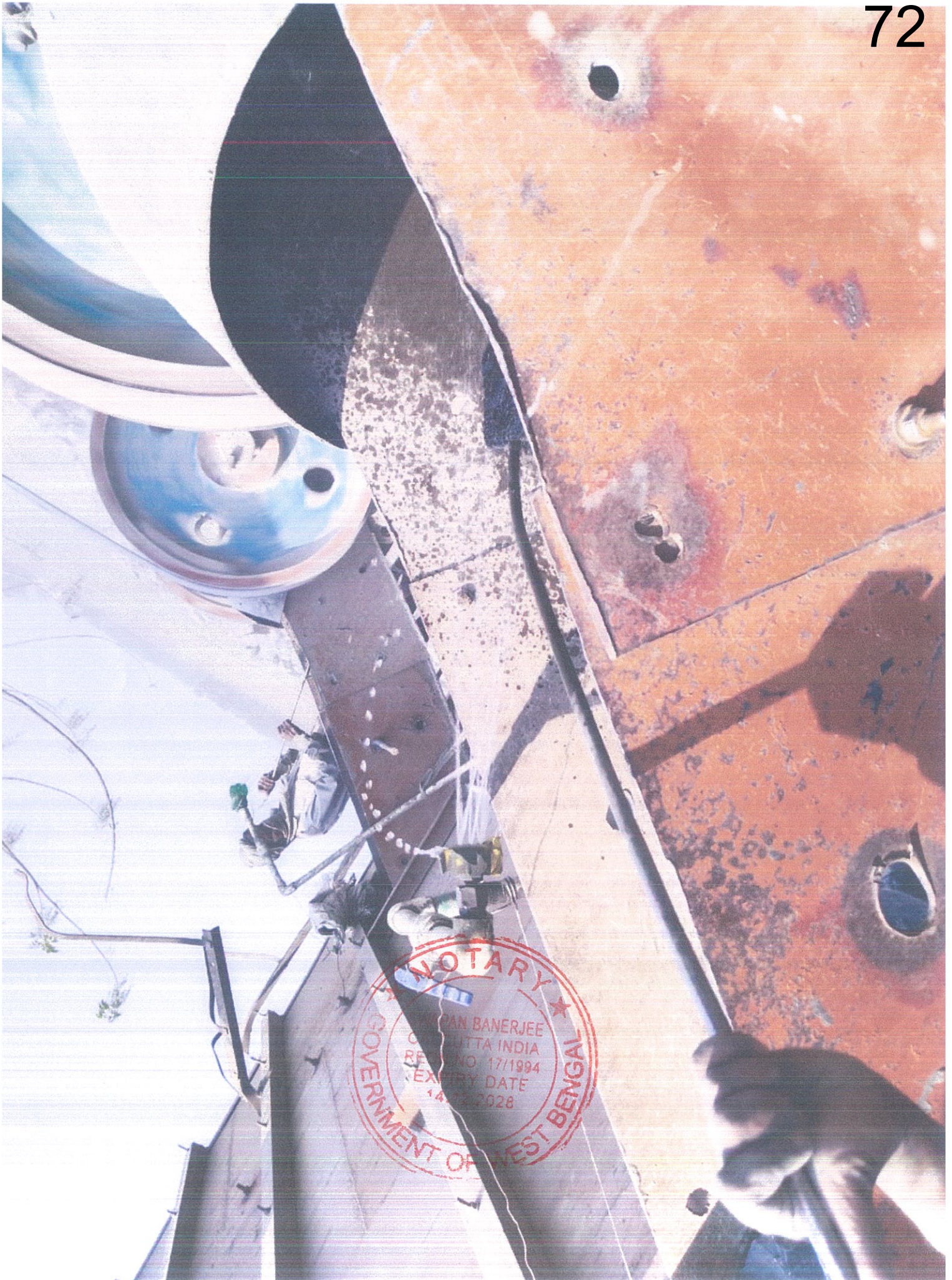
S Banerjee Notary Calcutta India  
Govt. of W B. Regn. No 17/1994  
City Civil Court Bar Association  
(2nd Floor), Calcutta-700 001

**08 MAY 2026**





NOTARY  
SWAPAN BANERJEE  
CALCUTTA, INDIA  
REGN NO. 13/1994  
EXPIRY DATE  
14.12.2028  
GOVERNMENT OF WEST BENGAL



NOTARY  
SRI RAN BANERJEE  
CALCUTTA INDIA  
REG. NO. 17/1994  
EXPIRY DATE  
14/02/2028  
GOVERNMENT OF WEST BENGAL



GOVERNMENT  
 NOTARY  
 REGN NO 171594  
 EXPIRY DATE  
 14.12.2028  
 BENGALURU



GOVERNMENT OF WEST BENGAL  
NOTARY  
SWAPAN BANERJEE  
CALCUTTA-INDIA  
REGD NO. 174984  
EXPIRY DATE  
14.12.2028



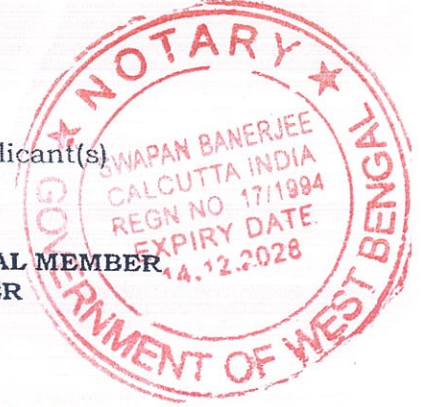
GOVERNMENT OF WEST BENGAL  
 NOTARY  
 SWAPAN GHOSH  
 CALCUTTA, INDIA  
 REG. NO. 171004  
 EXPIRY DATE  
 14.12.2028

**BEFORE THE NATIONAL GREEN TRIBUNAL  
EASTERN ZONE BENCH, KOLKATA  
(THROUGH PHYSICAL HEARING WITH HYBRID MODE)**

Original Application No.154/2024/EZ  
(Earlier O.A. No.722/2024/PB)

News Item titled "Birbhum –  
a proposed coal mine in West Bengal  
and the related health hazards"  
appearing in The Hindu dated 12.05.2024

Applicant(s)



Date of hearing: 21.03.2025

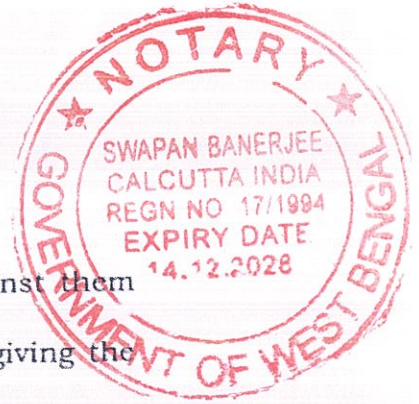
**CORAM: HON'BLE MR. JUSTICE B. AMIT STHALEKAR, JUDICIAL MEMBER  
HON'BLE DR. ARUN KUMAR VERMA, EXPERT MEMBER**

For Applicant(s) : *Suo Motu*

For Respondent(s): Mr. Surendra Kumar, Adv. for R-1 (in Virtual Mode),  
Mr. Dipanjan Ghosh, Adv. for R-2,  
Ms. Amrita Pandey, Adv. for R-3 (in Virtual Mode),  
Mr. Sudip Kumar Dutta, Adv. for R-4 (in Virtual Mode),  
Mr. Sibojyoti Chakrabarti, Adv. for R-5 (in Virtual Mode),  
Mr. Arka Maiti, Adv. a/w  
Ms. Ambiya Khatun, Adv. for R-6 to 9 (Intervenors)

**ORDER**

1. Affidavit dated 20.03.2025 has been filed by the Respondent No.4, District Magistrate & Collector, Birbhum; the same is taken on record.
2. In the affidavit of the District Magistrate, Birbhum dated 20.03.2025 averments have been made in paragraphs 4 and 5 with regard to certain illegal Stone Crushing Units and notices issued to them. It is also stated that 78 Stone Crushing Units have also filed their replies which has been forwarded by the Block Land & Land Reforms Officer, Md. Bazar to the Additional District Magistrate and the District Land & Land Reforms Officer, Birbhum.
3. If illegal Stone Crushing Units are carrying on operation in contravention of law meaning thereby that they are illegal,



Environmental Compensation has to be determined against them after due compliance of the principles of natural justice giving the violators an opportunity of being heard.

4. The State Respondents are therefore directed to file a further affidavit with respect to the averments made in paragraphs 4 and 5 of the affidavit and action taken.
5. Let the affidavit be filed within four weeks.
6. **List on 26.05.2025.**

.....  
**B. Amit Sthalekar, JM**

.....  
**Dr. Arun Kumar Verma, EM**

March 21, 2025,  
Original Application No.154/2024/EZ  
(Earlier O.A. No.722/2024/PB)  
SKB